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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-136/2002
with
OA-3117/2001

New Delhi this the 18th day of July, 2003,

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member(A)

OA-136/2002

T.R. Oberoi, Asstt. Director 1,
Central Electrical Authority,
O-490, Rishi Nagar,
Delhi-34. Applicant

(through Ms. Rekha Aggarwal, Advocate)

Versus

Union of India & Ors.
through

1. Secretary,
Central Electricity Authority,
Sewa Bhawan,
R.K. Puram,
New Delhi.
2. Secretary,
Ministry of Power,
Shram Shakti Bhawan,
New Delhi-3. Respondents

(through Sh. Rajeev Bansal, Advocate)

OA-3117/2001

T.R. Oberoi, Asstt. Director 1,
Central Electrical Authority,
O-490, Rishi Nagar,
Delhi-34. Applicant

(through Ms. Rekha Aggarwal, Advocate)

Versus

Union of India & Ors.
through

1. Secretary,
Central Electricity Authority,
Sewa Bhawan,
R.K. Puram,
New Delhi.
2. Secretary,
Central Vigilance Commission,
Satarkta Bhawan, GPO Complex,
Block A, INA,
New Delhi-23.

3. Secretary,
Ministry of Power,
New Delhi.

4. Secretary,
Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi-1. Respondents

(through Sh. Rajeev Bansal, Advocate)

ORDER (ORAL)
Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that the applicant (T.R. Oberoi) has since been acquitted by the Central Bureau Investigation and in face of the said acquittal the applicant would like to represent to the department in this regard. Consequently without prejudice to the rights of the applicant, he seeks permission to withdraw OA-136/2002 and OA-3117/2001 with permission to take up the matter administratively with the respondents. Allowed as prayed.

2. Subject to aforesaid, OA-136/2002 and OA-3117/2001 are dismissed as withdrawn.

3. We are not expressing ourselves on the legal and factual pleas raised in the present cases as the applicant may take all those pleas as and when need arises.

Naik
(S.K. Naik)
Member(A)

Ag
(V.S. Aggarwal)
Chairman